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O.A.NO.591 OF 2006

ORDER DATED 17.08.06

Heard Mr.N.R.Routray,Ld.counsel for the Applicant and Mr.S.K.Ojha, Ld.Standing counsel for the Respondents.

2. Counsel for the Applicant has filed M.A.491/06 for prosecuting this case jointly which is hereby allowed.

3. The fact of the matter is that the Applicant's husband died in harness. The Applicant No.1(Wife of the deceased employee) has submitted a representation to Res.No.3 praying therein for payment of retirement benefits of her deceased husband and to provide employment in favour of her son (Applicant No.2) on compassionate ground. After submission of the representation, the Applicant No.2 approached the authorities personally several times for release of retirement benefits and compassionate appointment in favour of him. Finally all the retirement benefits were paid to the applicant but compassionate appointment has not been given to the Applicant No.2.

4. Applicant No.1 has submitted another representation to the Res.No.3. Since no heed has been paid to this grievance of the applicants, the applicant No.1 has again submitted another representation to Res.No.2 which is pending with him. This fact is not disputed by the Ld. Standing Counsel for the Respondents.

5. Hence, this O.A. is disposed of with a direction to the Res.No.2 & 3 to take a decision and pass a speaking order on the application which is pending with them.

6. With the above directions, this O.A. is disposed of at the admission stage. Send copies of this order along with O.A. to the Respondents.

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MEMBER(ADMN.)